

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO.3016
TO BE ANSWERED ON 6th August, 2018**

Economically Weaker Section Children

3016. SHRI SANTOSH KUMAR:

DR. RATNA DE (NAG):

SHRI HARI OM PANDAY:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the CBSE has any information regarding the Schools across the country which are not following the EWS norms properly;
- (b) if so, the details thereof, State/ UT-wise, particularly in Bihar and Uttar Pradesh;
- (c) if not, the reason therefor; and
- (d) the details of private Schools in the country against which any enquiry has been initiated regarding financial or other irregularities by CBSE so far particularly in the above mentioned States?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (c) : No, Madam. The Central Board of Secondary Education (CBSE) is only an examination conducting body, which affiliates schools for the purpose of conduct of examination. It is the responsibility of the State Governments to ensure that schools functioning from their Territory follow the provisions of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 relating to the children belonging to weaker section and disadvantaged group and take action against such schools which violate the provisions of the RTE Act.

(d) : Education being a subject in the Concurrent List of the Constitution and the majority of schools being under the jurisdiction of the State Governments, it is for the respective State Government to take appropriate action in the matter in respect of such schools functioning from their territory.
